

HIGH COURT OF DELHI : NEW DELHI

No. 678 /SAS/DHC
Dated 14th August, 2019

PUBLIC NOTICE

RE : **DESIGNATION OF SENIOR ADVOCATE (EXTENSION OF DATE)**

In continuation of this Court's Notices dated 26.04.2019 and 20.05.2019 whereby applications have been invited from eligible Advocates for being designated as Senior Advocates, it is notified for all concerned that Hon'ble Full Court of this Court has substituted Rule 7 of existing "The High Court of Delhi Designation of Senior Advocate Rules 2018" which is reproduced as under:-

"(7) Procedure for designation of an Advocate as Senior Advocate. An advocate may be considered by the High Court for being designated as Senior Advocate either (A) Suo-Motu by the High Court or (B) on an application by an Advocate.

(A) Procedure Suo Motu:

- i. An Advocate who fulfils the eligibility conditions prescribed hereinbefore, may be considered suo moto by the High Court for being designated as a Senior Advocate either on the written proposal of a Judge of the High Court or of Hon'ble the Chief Justice of the High Court.
- ii. Such written proposal of a Judge or of Hon'ble the Chief Justice shall be sent to the Registrar General who shall forward it to the Secretariat after obtaining a consent-cum-personal information sheet (**Annexure-A to these Rules**) duly filled in and signed by the Advocate concerned.

7(B) Procedure on application by an Advocate: Any Advocate who fulfils the eligibility conditions prescribed hereinbefore may submit a written application for being designated as Senior Advocate to the Registrar General who shall forward it to the Secretariat after obtaining a consent-cum-personal information sheet (**Annexure-A to these Rules**) duly filled in and signed by the Advocate concerned."

In compliance with the aforesaid resolution of Hon'ble Full Court dated 01.08.2019, it is hereby notified for all concerned that, henceforth, applications for designation of Senior Advocate shall be received without recommendation of a Senior Advocate as required before amendment of Rule 7. On the recommendations of Hon'ble Full Court dated 13.08.2019, it is hereby informed to all concerned that all Advocates who are eligible and desirous to apply for being designated as Senior Advocate may submit their applications in the prescribed format i.e. **Annexure 'A'** to this Public Notice in the Secretariat of the Committee latest by 4.30 PM on 31.08.2019. However, the other conditions as stipulated in the Rules shall remain in force as stated in aforesaid notifications. It is made clear that those Advocates who had already applied on or after 26.04.2019 either with recommendation of three Senior Advocates or without, need not apply again.



(K.K. Bhati)
Registrar

**Secretariat, Committee for Designation
of Senior Advocate**

No. 17530-42/SAS/DHC

Dated: 14.08.2019

Copy for information and necessary action to :-

1. The Secretary, Bar Council of Delhi, 2/6. Siri Fort Institutional Area, Khel Gaon Road, New Delhi- 110049.
2. The Hony. Secretary, Delhi High Court Bar Association New Delhi.
3. The Deputy Registrar-Cum-P.A. to Registrar General, Delhi High Court, New Delhi.
- ✓ 4. P.A. to Registrar (IT) with the request to display the same in the website to this Court. *original basis today itself.*
5. Copy to be displayed on the Notice Boards of this Court.



(K.K. Bhati)

Registrar

Secretariat, Committee for Designation
of Senior Advocate

As directed by Worthy Registrar (IT), be uploaded on the Website of this Court.

Sanjeev
14/08/19
PA to Registrar (IT)

JD(IT)